

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RL LOGISTICS PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	RL LOGISTICS PRIVATE LIMITED CHENNAI
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	4 th March 2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	ROC Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U74900TN2011PTC079473
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	T=3,3 rd Floor,Amar Sindur,No.43,Pantheon Road,Egmore, Chennai- 600006
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	25.8.2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	21.10.2019
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr.A.Arumugam 1/56,Market Road, Devi Stores 1 st Floor,Kelambakkam, Chennai-603103 Reg.No-IBBI/IPA-003/IP-N00094/2017-18/10936 E-mail-arumuru2008@gmail.com Mobile No-8015240147
9.	LAST DATE FOR SUBMISSION OF CLAIMS	28.11.2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Special Bench Chennai has ordered the commencement of liquidation of the RL Logistics Private Limited on 21.10.2019 [date of passing of order of liquidation under section 33 of the Code].

The stakeholders of RL Logistics Private Limited are hereby called upon to submit a proof of their claims, on or before 28.11.2019, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator:


A.Arumugam

Reg.No-IBBI/IPA-003/IP-N00094/2017-18/10936

Date and Place: /Chennai/26.10.19

